

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTH ZONE, CHENNAI

ORIGINAL APPLICATION NO. 66 OF 2025 (SZ)

[EARLIER OA No. 40 of 2025 (PB)]

IN THE MATTER OF:

ANWAR HUSSAIN &ORS

- APPLICANT

VERSUS

UNION TERRITORY OF LAKSHADWEEP  
ADMINISTRATION & OTHERS

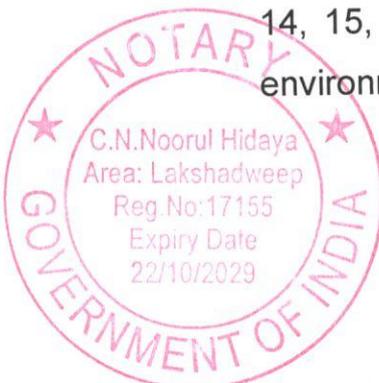
- RESPONDENTS

AFFIDAVIT ON BEHALF OF MEMBER SECRETARY, LAKSHADWEEP  
POLLUTION CONTROL COMMITTEE

**MOST RESPECTFULLY SHOWETH:**

I, Rajthilak S, IFS, S/o Selvaraj G, aged about 38 years, working as Member Secretary, Lakshadweep Pollution Control Committee (LPCC), Kavaratti, do hereby solemnly affirm and state as follows:

1. That, I am the Member Secretary on behalf of the Answering Respondent (R2) in the captioned matter. I am conversant with the facts and circumstances of the instant case, based on the records/ information maintained and available with the Petitioner. As such, I am competent and authorized to swear this affidavit in my official capacity.
2. That the present Original Application has been filed under Sections 14, 15, and 18 of the National Green Tribunal Act, 2010, alleging environmental violations by M/s Praveg Limited in connection with its

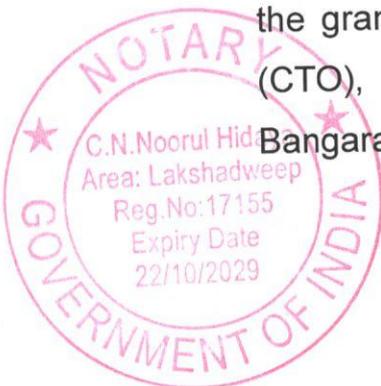


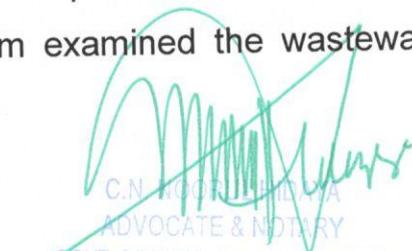
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C.N. NOORUL HIDAYAH  
ADVOCATE & NOTARY  
GOVT. OF INDIA, Area: Lakshadweep  
Reg.No:17155, Expiry Date:22/10/2029

tourism operations on Bangaram Island, Union Territory of Lakshadweep.

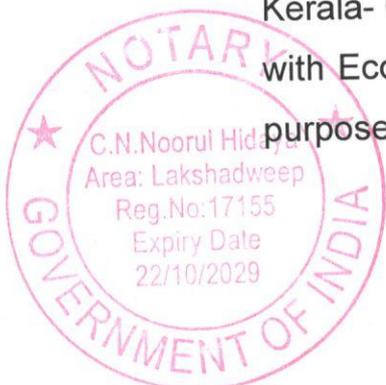
3. That the matter was suo motu registered by the Hon'ble Principal Bench of the National Green Tribunal, New Delhi, as O.A. No. 40/2025 (PB) based on a letter petition submitted by Mr. Anwar Hussain, Lakshadweep and Others. Subsequently, the case was transferred to the Hon'ble NGT, Southern Zone, Chennai, for further proceedings, where it has been renumbered as O.A. No. 66/2025.
4. That the allegations raised in the present matter are broadly related to improper waste management practices by M/s Praveg Limited .on Bangaram Island. Specifically, it has been alleged that untreated toilet waste is being discharged directly into an open pit located in close proximity to a dug well, that plastics, rotten vegetables, and other non-biodegradable waste are being dumped openly without proper segregation or treatment, and that such activities pose a serious risk of contaminating the fragile groundwater resources of the island, which are extremely limited in both quantity and quality. Given the ecologically sensitive and water-scarce nature of the Lakshadweep islands, such allegations warranted immediate verification by the competent authority.
5. That in this context, the Lakshadweep Pollution Control Committee (LPCC), while processing the applications of M/s Praveg Limited for the grant of Consent to Establish (CTE) and Consent to Operate (CTO), undertook a comprehensive inspection of the site at Bangaram Island. The inspection team examined the wastewater



  
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treatment facilities, solid waste management arrangements, sanitation infrastructure, and the general housekeeping practices of the unit. The inspection was carried out in line with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, and the Solid Waste Management Rules, 2016 (**ANNEXURE-I**).

6. That during the course of inspection, it was observed that the unit had installed a Sewage Treatment Plant (STP) of 60 KLD capacity. The system consists of a collection tank, dual aeration tanks, a Moving Bed Biofilm Reactor (MBBR) unit, a settling tank, a pressure sand filter, an activated carbon filter, a disinfection system, and two treated water storage tanks. The treatment process is designed to ensure that the wastewater generated from the tourist facilities is adequately treated before disposal. The treated water was found to be clear and odourless and was being effectively utilised for gardening within the premises, thereby promoting reuse and minimising freshwater extraction from the island's scarce groundwater resources.
7. It is respectfully submitted that biodegradable waste such as food residues and vegetable matter was being segregated and composted in a designated composting area near the resort of the Praveg Limited. Non-biodegradable and recyclable waste such as plastics, e-wastes and used oils were collected separately and stored in a safe and secure manner. Plastic waste, e-waste and solid waste are sent to Eco Friendly Solutions, Melampara P.O., Thalappalam, Kottayam, Kerala- 686 578. M/s Praveg Limited has entered into an agreement with Eco Friendly Solutions and CEE JEE Lubricants for the above purpose copies of which are annexed herewith as **ANNEXURE-II**. No

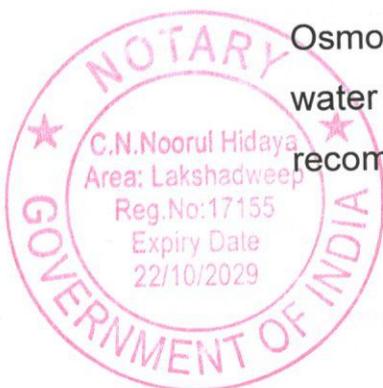


  
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evidence of open dumping of plastics or untreated solid waste was found at the time of inspection. Adequate arrangements for temporary storage and handling of waste were observed to be in place. Photographs are annexed herewith as **ANNEXURE-III**.

8. That no violations were observed during the inspection. Both the wastewater treatment facilities and the solid waste management systems were found to be functioning satisfactorily and in compliance with applicable environmental standards. The unit was also maintaining operational records of the STP performance and waste management activities, which were made available for verification during inspection.
9. That based on the inspection findings, and after due deliberations at the level of the Committee, the LPCC approved the grant of Consent to Establish (CTE) and Consent to Operate (CTO) for the unit (**ANNEXURE-IV**).
10. That while granting Consent to Operate (CTO) to M/s Praveg Limited, the Lakshadweep Pollution Control Committee (LPCC) imposed stringent conditions under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, and the Environment (Protection) Act, 1986, to ensure strict environmental safeguards which are as follows:

- a) That under the Water Act, 1974, the Project Proponent was directed, inter alia, to establish a seawater-based Reverse Osmosis Plant of 75 KLD capacity; to dispose of the diluted reject water 500 meters away from the shore as per the recommendations of NCCR; to adopt odour control measures in



the STP; to provide sludge drying beds; to install a Time of Day (ToD) meter in the STP; and to submit quarterly NABL-accredited analysis reports of treated effluent to LPCC.

- b) That under the Air Act, 1981, the unit was required to provide adequate stack height for DG sets (3 meters above the nearest roof level), to install additional acoustic enclosures to meet ambient noise standards, and to construct dyke walls around the diesel storage to prevent soil contamination.
- c) That in order to ensure complete compliance with all the CTO conditions, the LPCC directed the Project Proponent to furnish a Bank Guarantee of ₹15,00,000/- (Rupees Fifteen Lakhs only) from a nationalised bank, which shall be invoked in case of non-compliance, and it was further stipulated that the CTO shall automatically stand cancelled in the event of violation of the imposed conditions (**ANNEXURE-V**).

11. That the annexures annexed to the present report are true copies of their respective originals.

12. That the complete address of the Project Proponent is as follows:

M/s Praveg Limited,  
18<sup>th</sup> Floor, West Fort,  
Opp.Montecristo Banquet,  
Sindhu Bhawan, Thaltej,  
Ahmedabad- 380 058  
E-Mail: [bd@praveg.com](mailto:bd@praveg.com)



C.N. NOORUL HIDAYAH  
ADVOCATE & NOTARY  
GOVT. OF INDIA, Area: Lakshadweep  
Reg.No:17155, Expiry Date:22/10/2029

13. That the above facts are submitted for the kind consideration of this Hon'ble Tribunal and the answering respondent shall file additional reply as and when directed by this Hon'ble Tribunal.

*S. Lih*

**DEPONENT**

MEMBER SECRETARY

**LAKSHADWEEP POLLUTION CONTROL COMMITTEE**

**KAVARATTI - 682555**

### VERIFICATION

Verified at KAVARATTI on this 22<sup>nd</sup> day of September, 2025, that the contents of the above affidavit are true and correct to my knowledge and belief. No part of the same is false and nothing material has been concealed.

*S. Lih*

**DEPONENT**

MEMBER SECRETARY

**LAKSHADWEEP POLLUTION CONTROL COMMITTEE**

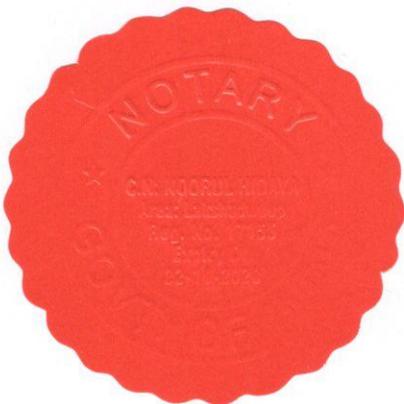
**KAVARATTI - 682555**



EXECUTED & SIGNED IN MY PRESENCE  
ON 22/09/25 AT LAKSHADWEEP  
ATTESTED

*C.N. Noorul Hidayat*  
C.N. NOORUL HIDAYA  
ADVOCATE & NOTARY

GOVT. OF INDIA, Area: Lakshadweep  
Reg.No:17155, Expiry Date:22/10/2029



**ANNEXURE-I****Minutes of the inspection of the proposed sites of M/s Praveg limited for construction of tent cities in the Union Territory of Lakshadweep**

The following members of the technical committee inspected the proposed sites of the M/S Praveg Limited Beach Resort at Bangaram, Thinnakara (South) and Thinnakara (North) on 10.06.2024 and 11.06.2024: -

1. Dr. K. Sajeevan, Former Chairman, Kerala SPCB – Chairman
2. Smt. K. I. Najmunisabi, Assistant Engineer, LPWD,  
As a representative of Shri C. Cheriyaakoya, Assistant Engineer – Member
3. Shri. A.I. Muhsin, Scientist, Department of S & T – Member
4. Shri. Abdhul Nazar, Senior Chemist, Department of S & T – Member
5. Shri. Abhilash B., Environmental Engineer, Kerala SPCB – Special Invitee

**I. Bangaram Island**

The project at Bangaram Island is located at the Bangaram beach, near the resorts owned by Lakshadweep Tourism Department. The project consists of 50 nos. of tents (G+1), with 75 Kiloliter Per Day (KLD) sea water desalination Reverse Osmosis (RO) plant and Sewage Treatment Plant (STP) of 60 KLD capacity. The project is proposed to be located beyond the High Tide Line (HTL) marked by the LCZMA with beach front. There is a building operated by the BSNL, near the proposed site. 3 nos. of DG sets of 160 KVA capacity each are also proposed. It is suggested to approve the location for the proposed tent cities project with stringent conditions to conserve the ecology and environment of the Island.






## II. Thinnakara Island

The second and third locations of the tent cities project are proposed at Thinnakara island, on the north and south sides. This island is presently uninhabited but has a few huts used for the purpose of activities such as fishing, coconut felling and Neera tapping. A light house is also present at the east end of the island, which is the only permanent structure found on the island. The project proposed at North side consists of 100 nos. of tents (G+1), two numbers 75 KLD sea water desalination RO plants, an STP of 100 KLD capacity and 3 nos. of DG sets of 160 KVA capacity each. The project at South side consists of 100 nos. of tents (G+1), two numbers 75 KLD sea water desalination RO plants, an STP of 100 KLD capacity and 3 nos. of DG sets of 160 KVA capacity each. The two locations are suitable for the proposed tent cities project with stringent conditions to conserve the ecology and environment of the Island.

The observations made by the committee are tabulated below:



SL. No.	1	2	3	Remarks
1	Name of the Project M/s Praveg Beach Resort Bangaram	M/s Praveg Beach Resort Thinnakara North	M/s Praveg Beach Resort Thinnakara South	
2	General Details			
	Location	Thinnakara Island North	Thinnakara Island South	
	Built up area (sq.m)	12773.37	9719.62	
	Free Area (sq.m)	3447.05	313815.38	
	Number of tents (nos.)	50	100	
	Staff strength	50	50	
	No. of guests expected (maximum)	150	300	
3	Waste Water Management			
	Source of water	Proposed on-site	Proposed on-site	The location of intake of sea water and that of discharge of reject (brine)

*[Handwritten signatures and initials]*

			Reverse Osmosis plant of capacity 75 KLD - 1 no.	Reverse Osmosis plant of capacity 75 KLD - 2 nos.	Reverse Osmosis plant of capacity 75 KLD - 2 nos.	shall be fixed in consultation with any of the national research institutes having expertise in similar areas. The fixed locations shall be marked clearly in the site plan along with their coordinates.
	Water Consumption (KLD)	65	85	85	85	
	Waste water generated (KLD)	60	60	60	60	
	STP capacity (KLD)	60	100	100	100	The locations of the STPs shall be marked clearly in the site plan along with their coordinates.
	STP technology proposed	MBBR	MBBR	MBBR	MBBR	The STP project proposal shall be modified to accommodate the requirements of peak and off season so that the efficient functioning of the STP can be ensured throughout.
	Disposal of treated water	Used for flushing, green area and HVAC cooling	Used for flushing, green area and HVAC cooling	Used for flushing, green area and HVAC cooling	Used for flushing, green area and HVAC cooling	Treated water shall be reused for the maximum extent for cistern flushing, vehicle wash, cooling purposes and for gardening. The project report shall be modified with addition of suitable technology such as ultra-filtration to achieve the reuse standards. Zero liquid discharge








									composting or bio methanation. The compost generated shall be used as manure for gardening and green area.
									STP sludge shall be dried/dewatered and used as manure for gardening and green area.
		Non-biodegradable waste							
			Plastic						Shall be collected and stored separately in designated areas provided with mesh fencing, roof and shall be marked clearly. The collected material shall be handed over to authorized recyclers periodically.
			E-Waste						Shall be collected and stored separately in designated areas provided with mesh fencing, roof and shall be marked clearly. The collected material shall be handed over to authorized recyclers periodically.
			Used Batteries						Shall be collected and stored separately in designated areas provided with mesh fencing, roof and shall be marked clearly. The collected material shall be handed over to authorized recyclers periodically.






						over to authorized recyclers periodically.
				Glass		Shall be collected and stored separately in designated areas provided with mesh fencing, roof and shall be marked clearly. The collected material shall be handed over to authorized recyclers periodically.
				Metal		Shall be collected and stored separately in designated areas provided with mesh fencing, roof and shall be marked clearly. The collected material shall be handed over to authorized recyclers periodically.
				Tiles, ceramics etc		Shall be collected and stored separately in designated areas provided with mesh fencing, roof and shall be marked clearly. The collected material shall be handed over to authorized recyclers periodically.
				Sanitary napkins, diapers etc		Each project shall provide own facility for disposal of Sanitary napkins, diapers by installing incinerators of sufficient capacities.






6	Hazardous Waste	Waste Oil/Used Oil			Storage of Diesel fuel		

Shall be collected and stored separately in designated areas provided with mesh fencing, roof and shall be marked clearly. The collected material shall be handed over to authorized recyclers periodically.

The diesel fuel storage tanks shall be placed on concrete platforms, with dyke wall and roofing, ceramic tile lining, and sand bank shall be provided all around to prevent leakage of oil into the ground. The soaked sand shall be handed over to TSDF periodically.

**GENERAL RECOMMENDATIONS BY THE COMMITTEE: -**

1. Plastic bottle return: A system shall be developed by the Administration to collect deposit on any plastic bottle, cover etc. brought to the Islands by a tourist to ensure their removal.
2. Restriction on number of tourists: The carrying capacity of each Island shall be assessed by the Administration along with the LPCC and a restriction shall be imposed on the number of tourists allowed at a time on each island.
3. Environment upkeep fund: A fund shall be collected by the administration for each tourist which can be utilized for the environmental upkeep and maintenance of the Islands.

**CONDITIONS TO BE INCORPORATED IN THE CONSENT TO ESTABLISH SUGGESTED BY THE TECHNICAL COMMITTEE**

1. CONDITIONS AS PER The Water (Prevention and Control of Pollution) Act, 1974
  - 1.1 Sewage Treatment Plant (STP) consisting of treatment units having adequate capacity shall be made functional/ arrangement for sewage treatment shall be provided, as per the proposal submitted along with the application, before commissioning of the establishment. Additional facilities required, if any, to achieve the standards laid down by the Board u/s 17(1)(g) of the Water Act shall also be made along with.



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1.2 The characteristics of effluent after treatment shall confirm to the following tolerance limits:

Sl.N O.	Characteristics	Unit	Tolerance Limits	
			Irrigation/ Soak pit	Flushing/Gardening/ Reuse
1	pH	-	-	5.5-9
2	BOD	mg/l	-	<3
3	TSS	mg/l	-	< 20
4	COD	mg/l	-	< 50
5	Total Phosphorus	mg/l	-	1
6	Total Nitrogen	Mg/l	-	< 10
7	Fecal coliform	MPN	-	Up to 100
8	Bio assay test	-	-	90% survival of fish in 100% treated effluent

1.3 Mode of disposal of treated effluent: Treated water will be reused for flushing; cooling tower and balance will be disposed for gardening after achieving above standards.

## 2. CONDITIONS AS PER The Air (Prevention and Control of Pollution) Act, 1981

2.1 Adequate air pollution control measures shall be provided before commissioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

2.2 The construction activities shall be carried out strictly in compliance with the provisions of the Noise Pollution (Regulation and Control) Rules 2000.

3. CONDITIONS AS PER Solid Waste Management Rules under The Environment Protection Act, 1986

3.1 Bio-Medical waste shall be handled, stored and disposed off as per the Bio-Medical Waste Management Rules, 2016.

3.2 Used lead acid batteries shall be disposed of as per the Batteries (Management and Handling) Rules, 2001

3.3 E-waste shall be disposed of safely as per the E-Waste (Management) Rules, 2016.

4. SPECIFIC CONDITIONS:

4.1 The project proponent shall submit revised location maps approved by the Revenue Officer concerned, which shall show the following clearly: -

- i. All the details within 50 m from the boundary of plot.
- ii. The location of the RO plant, STP and the DG sets with coordinates marked.
- iii. The location of tents and other utilities.
- iv. The location of intake of sea water and discharge of reject (brine) for sea water desalination RO plants approved by any of the national research institutes having expertise in similar areas along with their coordinates.

- v. The proposed site of the project shall be cleared with identified boundaries within two months and shall obtain approved site plan from the LPCC.

4.2 The location of buildings, effluent treatment plant and other structures shall be as per the approved drawing attached. No change or alteration of the above shall be made without the prior consent of the LPCC.

4.3 All effluent treatment units shall be constructed above ground level/cellar room having adequate space for inspection.

4.4 There shall be easy access to each and every effluent treatment unit.

4.5 Time of Day meter shall be installed exclusively for the effluent treatment and reuse system and shall be maintained properly.

4.6 Water meter shall be fixed to record consumption of water.

4.7 Natural drainage of the area shall be protected.

4.8 Diesel generator of adequate capacity shall be provided as backup power to run the sewage / waste water treatment plant along with all associated pollution control devices.

## 5. CONDITIONS DURING CONSTRUCTION PHASE

5.1 Proper precautionary measures shall be provided during construction phase to minimize disturbance to the ecosystem of the island due to excavation, piling, transportation of materials etc.

5.2 The construction debris and mud discharges etc from the construction site shall be disposed safely as per Construction and Demolition Waste Management Rules, 2016.

- 5.3 Sanitation facilities shall be provided to the construction workers.
- 5.4 Ambient air quality shall not exceed the National Ambient Air Quality Standards.
- 5.5 All operations likely to produce dust or noise shall be carried out with appropriate enclosure.
- 5.6 Solid waste generated shall be handled and processed as per the provision of the Solid Waste Management Rules 2016.

## 6. GENERAL CONDITIONS

- 6.1 At the end of the validity period if the construction is in progress, the same shall be got renewed. If the construction is not started in the consent period, the applicant shall apply afresh for consent to establish.
- 6.2 The applicant shall comply with the instructions that the LPCC may issue from time to time regarding prevention and control of air, water, land and sound pollution.
- 6.3 The date of commissioning of the project shall be intimated at least one month in advance to the LPCC.
- 6.4 Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 shall be obtained by the occupier before commissioning the project.
- 6.5 Suitable species of trees shall be planted and maintained within and along the periphery of the premises, forming a green belt to improve the environment.
- 6.6 Arrangements for rain water harvesting shall be provided and maintained.



6.7 Adequate safety measures shall be provided in accordance with fire safety regulation.

6.8 Water & energy conservation measures shall be adopted. Renewable source of energy namely solar energy shall be utilized.

  
1. Dr. K. Sajeevan, Former Chairman, Kerala SPCB – Chairman Technical Committee

  
2. Smt. K. I. Najmunnisabi, Assistant Engineer, LPWD (As a representative of Shri C. Cheriyaakoya, Assistant Engineer) – Member Technical Committee

  
3. Shri. A.I. Muhsin, Scientist, Department of S & T – Member Technical Committee

4. Shri. Abdhul Nazar, Senior Chemist, Department of S & T - Member Technical Committee

  
5. Shri. Abhilash B., Environmental Engineer, Kerala SPCB – Special Invitee



**MINUTES OF THE INSPECTION OF M/S PRAVEG LIMITED (PRAVEG ATOLL'S BANGARAM, BANGARAM ISLAND) IN THE UNION TERRITORY OF LAKSHADWEEP**

The following members of the technical committee inspected the site of the M/s Praveg Limited (Praveg Atoll's, Bangaram), on 13.01.2025.

1. Dr. K Sajeevan, Former Chairman, Kerala SPCB - Chairman
2. Shri. A.I Muhsin, Scientist, Department of S &T - Member
3. Shri. Abdul Nazer U, Senior Chemist, Department of S & T - Member
4. Shri. Abhilash B., Environmental Engineer, Kerala SPCB - Special Invitee

Parveg Atoll's Bangaram has been established the Tent City at Bangaram island with 50 numbers of Tents and its amenities (kitchen, restaurant, bar etc). They are established 60 KLD Sewage Treatment Plant (STP), 3 numbers of 160 KVA DG Sets and Compost Plant. They are not yet established proposed RO Plant and presently drawing drinking water from the Tourism Department with an agreement with Tourism Department, UT of Lakshadweep. They are submitted the Desalination Plant outfall location study report from National Centre for Coastal Research (NCCR) and informed that the same shall be established within three months.

The site inspection findings are as follows:

**1. Sewage Treatment Plant (STP)**

M/s Praveg Limited are established 60 KLD capacity STP with following units such as 1. Collection Tank along with Aeration Tank (2 nos.) 2. MBBR Unit 3. Settling Tank 4. Pressure Sand Filter 5. Activated Carbon Filter 6. Disinfection System 7. Treated Water Storage tank (2 Nos.)

**Observations:**

- (i) Sludge drying bed are not provided for the removal of sludge settled in the settling tank.
- (ii) Tertiary treatment system (ultra filtration etc.) to achieve the treated water standard as per CTE issued dated 06.08.2024 is not provided
- (iii) Foul odour generated in the STP system causing nuisance to the nearby area, so they have to provide additional odour control system in the STP.
- (iv) As per the CTE, additional flushing pipe line to reuse the treated water in the toilet is not provided.
- (v) The Inspection facilities in the STP system such as ladder and pathway hand rails to access the MBBR Unit are not provided.
- (vi) Time of Day (ToD) meter is not established.

**2. Diesel Generator Set**

M/s Praveg Limited were established 3 numbers of DG Sets having the capacity of 160 KVA each with acoustic enclosure.

### Observations:

- (i) Company representatives fail to prove the DG Sets established are the CPCB type approved green energy plant.
- (ii) Stack height shall not provided 3 meters above the roof level of the nearest building (BSNL building)
- (iii) It was observed that the noise level of the operation of DG Sets are above the ambient standard.
- (iv) Dyke wall shall not provided in the storage of diesel fuels, to prevent spillage.

### 3. Solid Waste Management:

- I. **Biodegradable waste management system:** They were already established a mechanical composter having capacity of 100 Kg/day.

### Observations:

- (i) Platform provided for the composter is inadequate and spillage may be occurred in the land.
- (ii) Additional platform shall not provided to dry the composted slurry from the mechanical composter.

### II. Non-biodegradable waste:

- (i) It is informed that they are entering contractual agreement with Eco friendly Solution, Kottayam for plastic wastes and e-wastes.
- (ii) Waste oil and used oil shall be given to Cee Jee Lubricants, Kochi.
- (iii) They are agreed to provide facilities for bio medical wastes generated as per the norms of the Bio Medical Waste Management Rule such as needle burner, autoclave and hypo solution container.

### III. General Observations:

- (i) They are maintaining the premises of the tents and the beach sides neat and tidy.

### 4. Desalination Plant:

M/s Praveg Limited not established the Desalination Plant and presently utilising the treated water from the Tourism Department. It is informed that the Desalination Plant shall be established within 3 months and the rejects shall be disposed according to the suggestions of the NCCR.

### Recommendations:

- (i) The observations found in the STP shall be rectified and additional facilities to be established to achieve the standards within 1 month.
- (ii) Additional Stack Height of the DG Sets shall be provided to achieve the norms within one month.

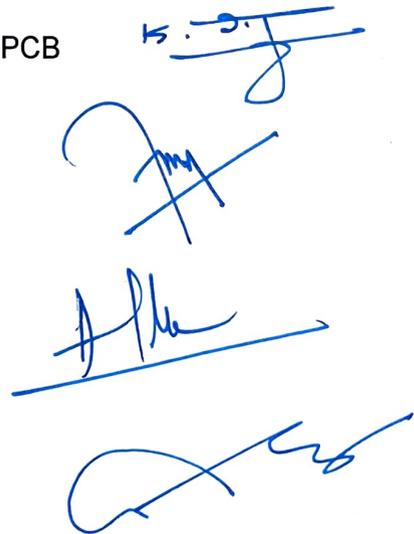


- (iii) Additional acoustic enclosure of the DG Sets shall be provided to achieve the noise level within ambient standard.
- (iv) Dyke wall shall be provided within one month to prevent the spillage from the diesel storage.
- (v) Additional platform shall be provided in the mechanical composteer to dry the compost.
- (vi) The agreement with waste management agencies shall be submitted within 15 days.
- (vii) Desalination Plant shall be established within 3 months and the concentrate rejects shall be diluted with sea water itself better than the dilution of treated waste water.
- (viii) The diluted reject water shall be disposed 500 meter away from the shore as recommended by the NCCR.
- (ix) The identified area for waste management system established shall be maintained neat and tidy by the way of providing paving tiles in between the gap of each unit established.
- (x) The samples of treated effluent shall be analysed in the NABL Accredited Lab and the report of the shall be submitted once in three month.

**Conclusion:**

Consent to Operate may be issued with a bank guarantee of nationalised bank of Rs.15 Lakhs to ensure the compliance of above recommendations.

1. Dr. K Sajeevan, Former Chairman, Kerala SPCB  
Chairman
2. A.I Muhsin,  
Scientist, Department of S &T  
Member
3. Abdul Nazer.U  
Senior Chemist, Department of S & T  
Member
4. Abhilash B.  
Environmental Engineer, Kerala SPCB  
Special Invitee



**ANNEXURE-II****MEMORANDUM OF UNDERSTANDING****FOR****E-WASTE, PLASTIC WASTE AND SOLID WASTE COLLECTION & DISPOSAL (SERVICE) AGREEMENT**

Agreement executed on this 9th day of January Two Thousand and Twenty five between **M/s Praveg Ltd**, registered office at 18th floor, West port, Opp. Montecristo Banquet, Sindhu Bhavan Rd. Thaltej, Amdavad - 3800058 and **M/s Praveg Atoll's Bangaram** site at Survey No. 10A/2, 16A/2, 16A/5, 10A/3, 16A/4, 10A/4 and 16A/3 Bangaram Island, UT of Lakshadweep, (herein after referred to as the Seller) and **M/s Eco Friendly Solutions 8/57C 57E Vettath Business Zone Melampara P.O Thalappalam Kerala 686578.** ( Hereinafter referred to as the contractor). Eco Friendly Solutions has been authorised by the Kerala State Pollution Control Board (Consent No:**KSPCB/KT/ICO/10023324/2023**) to operate a waste collection centre facility on its own premises. Eco Friendly Solutions has agreed to collect e-waste, plastic, and other solid wastes from the seller. WHEREAS the seller has agreed to provide e-waste, plastic, and other solid wastes to the contractor and agrees to supply the above-mentioned waste at the Cochin port to the contractor, bearing all the labour and transportation costs to the Cochin port on the terms and conditions mentioned hereinafter.

**NOW THIS PRESENTS AND IT IS HEREBY MUTUALLY AGREED AS FOLLOWS:**

1. The agreement shall commence form 10/01/2025 and shall continue still 09/01/2026 (both day inclusive) and the agreement may be renewed on mutual consent in writing between the parties herein. Both the parties hereto agree, accept and ratify all lawful acts and things done in relation to this agreement from the date of its commencement.
2. The contractor shall collect all types of scrap items, including, e-waste, plastic and other solid waste, at the timely market rate provided by the contractor to the seller, seller may sell these items if the rates are mutually agreed upon.  
  
The seller shall provide all the materials, including plastic, e-waste, and other solid waste which has been generated by the seller's facilities/firms/institutions/buildings.
3. All kinds of Hazardous materials like Tube lights, CFL, Separated Cartridges of printers including but not limited to above mentioned will be treated as negative value materials and the seller has to pay the contractor an amount (non-recyclables/negative value items attract reverse payment) which is fixed by the contractor according to the timely market value for the disposal of the same.
4. The seller has no right to sell any kind of Plastic, E-waste and solid waste that has been generated by the seller's facilities/firms/institutions/buildings to any other third parties.
5. The contractor shall be sole responsible agency for the proper disposal of the waste according the statutory norms, guidelines, orders, rules, amendment provided by the PCB/ LSGD/ Health Dept of Government of Kerala and or any relevant government body.
6. The contractor shall also be responsible to comply with the environmental regulations and other statutory norms, regulations, orders and rules relating to the storage of the waste materials.
7. The agreement may be terminated by either of the parties by giving 30 days' notice to the other party in writing without assigning reasons.

**PRAVEG LIMITED**

(Formerly known as Praveg Communications (India) Limited)

Regd. Office: 18th Floor, Westport, Opp. Montecristo Banquet, Sindhu Bhawan Road, Thaltej, Ahmedabad-380058

CIN: L24231GJ1995PLC024809 | Phone: +91 79 2749 6737, 4924 2533 | info@dizcoverpraveg.com | www.dizcoverpraveg.com



8. Both the parties have the power to terminate the agreement with immediate effect in case of breach of warranties, representations, and obligations after the manifest and consistent violations and refuse to cure those breaches within 10 days after the written communication from the concerned party.

10. The Contractor shall not assign, sublet or underlet the rights under this contract to anyone.

11. In the event of a dispute arising out of or in connection with or relating to the terms of this Agreement, the Parties agree that they will attempt to settle the dispute by engaging with each other in good faith in a process of mediation/conciliation. In case of failure to settle the dispute amicably all the issues or connection with this agreement shall be referred to a sole Arbitrator appointed mutually by both the Parties in accordance with and subject to provisions of the Arbitration and Conciliation Act, 1996 or any statutory modification or re-enactments thereof. The arbitration proceedings shall be conducted in English language and the venue of the arbitration shall be Thiruvananthapuram, Kerala.

IN WITNESS whereof the parties hereto have set their hands the day and year first above written;

For Eco Friendly Solutions

(Muhammed Faisal K.S)

Authorised signatory,



For M/s Praveg Limited

(B.Venkateswarlu)

Authorised signatory,



## PRAVEG LIMITED

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Sewage Treatment Plant



Temporary waste storage room



## Organic Waste Converter



**FILE NO: Praveg/Bang/2024-LPCC**  
**Date of issue: 06 /08/2024**

**ANNEXURE-IV**



**LAKSHADWEEP POLLUTION CONTROL COMMITTEE**

**CONSENT TO ESTABLISH**

**ISSUED UNDER**

**The Water (Prevention & Control of Pollution) Act, 1974**

**The Air (Prevention & Control of Pollution) Act, 1981**

**As per Application Dated: 01.05.2024 and 10.07.2024**

**TO**

**M/S. Praveg Limited,  
16 Swastik Bunglows-2,  
Opp.New High Court,  
Ghatlodiya, Ahmedabad City,  
Ahmedabad, Gujarat- 380 061**

**Consent No: A24UTL00001/Resort/2024**  
**Valid Up to: 06/08/2027**

## 1. GENERAL

1.1 This consent is granted subject to the powers of the Lakshadweep Pollution Control Committee under Water Act, Air Act and Environment (Protection) Act and to withdraw consent, review and make variation in or revoke all or any of the conditions as the Committee deems fit.

1	<b>VALIDITY</b>	<b>06/08/2027</b>
2	Name and Address of the establishment	M/S. Praveg Limited (M/S Praveg Attol's, Bangaram), Bangaram Island UT of Lakshadweep
3	Communication	B.Venkateswarlu, Manager-Tender, Praveg Limited, 18th Floor, Westport, Sindhu Bhavan Road, Shilaj, Ahmedabad- 380 058 Tel: +91-9712922627 Fax: e-Mail: <a href="mailto:venkateswarlu@praveg.com">venkateswarlu@praveg.com</a>
4	Occupier details	16 Swastik Bunglows-2, Opp.New High Court, Ghatlodiya, Ahmedabad City, Ahmedabad, Gujarat- 380 061 Tel: 7861882552 Fax: e-mail: <a href="mailto:bhumit@praveg.com">bhumit@praveg.com</a>
5	Local Body	Village (Dweep) Panchayth, Agatti
6	Survey No.	10A/2, 16A/2, 16A/5, 10A/3, 16A/4. 10A/4, 16A/3
7	Village	Bangaram
8	Taluk	Agatti
9	District	LAKSHADWEEP
10	Capital Investment (Rs in Lakhs)	1800 Lakhs
11	Category	Orange
12	Annual fee (Rs) Total Fee remitted (Rs)	3,30,000 /- (For 3 years)
13	No. of Rooms	50

## 2. CONDITIONS AS PER THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974

2.1 Source of water: Reverse Osmosis Plant (sea water based) of capacity 75 KLD - 1 No. : The location of intake of sea water and that of discharge of reject (brine) shall be fixed in consultation with a national research institute having expertise in similar areas. The fixed locations shall be marked clearly in the site plan along with their coordinates.

2.2 Water consumption: 65 KLD

2.3 Waste water generation: 60 KLD

2.4 Sewage Treatment Plant (STP) consisting of treatment units having adequate capacity shall be made functional/ arrangements for sewage treatment shall be provided, as per the proposal submitted along with the application before commissioning the establishments. Additional facilities required, if any, to achieve the standards laid down by the LPCC u/s 17(1) (g) of the Water Act shall also be made along with.

2.4.1 STP capacity: 60 KLD

2.4.2 STP Technology: MBBR

2.4.3 The locations of the STPs shall be marked clearly in the site plan along with their coordinates

2.4.4 The STP project proposal shall be modified to accommodate the requirement of peak and off season so that efficient functioning of the STP can be ensured throughout.

2.4.5 Disposal of treated water: Used for flushing, green area and HVAC cooling. The treated water shall be reused for the maximum extent for cistern flushing, vehicle wash, cooling purposes and for gardening.

2.4.6 The project report shall be modified with addition of suitable technology such as ultra-filtration to achieve the reuse standards. Zero liquid discharge policy shall be adopted.

2.4.7 The characteristics of effluent after treatment shall confirm to the following tolerance limits:

Sl. NO	Characteristics	Unit	Tolerance Limit (Flushing/gardening/reuse)
1	pH		5.5 - 9.0
2	BOD	mg/l	< 3
3	Total Suspended Solid (TSS)	mg/l	< 20
4	COD	mg/l	< 50
5	Total Phosphorus	mg/l	1
6	Total Nitrogen	mg/l	< 10
7	Fecal Coliforms	MPN	Upto100
8	Bio assay		90% survival of fish in 100% treated effluent.

2.4.8 Mode of disposal of treated effluent: Treated water will be reused for flushing; cooling tower and balance will be disposed for gardening after achieving above standards.

### 3. CONDITIONS AS PER THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981

3.1 Adequate air pollution control measures shall be operational at all times during the functioning of the DG sets. Additional facilities required, if any, to achieve the standards laid down by the CPCB shall also be made along with.

Source of Emission	Capacity	Stack Height	Remarks
DG Set	160 KV (4 nos.)	9mtr.	The DG sets should have acoustic enclosures as per CPCB norms. The stack heights should be 9m from ground level. The stack height of the DG sets shall be 3m above the roof of the nearest building if the height of the nearest building is more than 9 m. Emission control measures shall be provided to achieve the prevalent standards. The locations of the DG sets shall be marked clearly in the site plan along with their coordinates.

### 4. CONDITIONS AS PER THE ENVIRONMENT (PROTECTION) ACT, 1986

4.1 The construction activities shall be carried out strictly in compliance with the provisions of the Noise Pollution (Regulation and Control) Rules 2000.

4.2 Provide own facility for disposal of garbage including kitchen waste using composting or bio methanation. The compost generated shall be used as manure for gardening and green area.

4.3 STP sludge shall be dried/ dewatered and used as manure for gardening and green area.

4.4 Plastic waste shall be collected and stored separately in designated areas provided with mesh fencing, roof and shall be marked clearly. The collected material shall be handed over to authorized recyclers periodically.

4.5 The project proponent shall devise a system to collect deposit of any plastic bottle, cover etc. brought to the islands and ensure their removal in compliance with Plastic Waste Management Rules, 2016 and amendments thereafter.

4.6 Bio-Medical waste shall be handled, stored and disposed off as per the Bio-Medical Waste Management Rules, 2016.

4.7 E- waste shall be collected and stored separately in designated areas provided with mesh fencing, roof and shall be marked clearly. The collected material shall be handed over to authorized recyclers periodically.

4.8 E-waste shall be disposed off safely as per the E-Waste (Management) Rules, 2022

4.9 Used Batteries waste shall be collected and stored separately in designated areas provided with mesh fencing, roof and shall be marked clearly. The collected material shall be handed over to authorized recyclers periodically.

4.10 Used lead acid batteries shall be disposed off as per the Battery Waste Management Rules, 2022.

4.11 Glass waste shall be collected and stored separately in designated areas provided with mesh fencing, roof and shall be marked clearly. The collected material shall be handed over to authorized recyclers periodically.

4.12 Metal waste shall be collected and stored separately in designated areas provided with mesh fencing, roof and shall be marked clearly. The collected material shall be handed over to authorized recyclers periodically.

4.13 Tiles, ceramics etc. waste shall be collected and stored separately in designated areas provided with mesh fencing, roof and shall be marked clearly. The collected material shall be handed over to authorized recyclers periodically.

4.14 Provide own facility for disposal of Sanitary napkins, diapers etc. by installing incinerators of sufficient capacities.

4.15 Waste oil/ used oil shall be collected and stored separately in designated areas provided with mesh fencing, roof and shall be marked clearly. The collected material shall be handed over to authorized recyclers periodically.

4.16 Storage of Diesel fuel: The diesel fuel storage tanks shall be placed on concrete platforms, with dyke wall and roofing, ceramic tile lining, and sand bank shall be provided all around to prevent leakage of oil into the ground. The soaked sand shall be handed over to TSDF periodically.

## **5. SPECIFIC CONDITIONS**

5.1 The project proponent shall submit revised location maps approved by the Revenue Officer concerned, which shall show the following clearly: -

- i. All the details within 50 m from the boundary of plot.
- ii. The location of the RO plant, STP and the PG sets with coordinates marked.
- iii. The location of tents and other utilities.

- iv. The location of intake of sea water and discharge of reject (brine) for sea water desalination RO plants, which shall be approved by a national research institute having expertise in similar areas along with their coordinates.
  - v. The proposed site of the project shall be cleared with identified boundaries within two months and shall obtain approved site plan from the LPCC.
- 5.2 The location of buildings, effluent treatment plant and other structures shall be as per the approved drawing attached. No change or alteration of the above shall be made without the prior consent of the LPCC.
- 5.3 All effluent treatment units shall be constructed above ground level/cellar room having adequate space for inspection.
- 5.4 There shall be easy access to each and every effluent treatment unit.
- 5.5 Time of Day meter shall be installed exclusively for the effluent treatment and reuse system and shall be maintained properly.
- 5.6 Water meter shall be fixed to record consumption of water.
- 5.7 Natural drainage of the area shall be protected.
- 5.8 Diesel generator of adequate capacity shall be provided as backup power to run the sewage / waste water treatment plant along with all associated pollution control devices.
- 5.9 No change or alteration or expansions of any one of the units are to be made without the prior permission of the LPCC. Any change in the particular furnished in the application and/or in the identity of the occupier/authorized agent is to be intimated to the Committee forthwith.
- 5.10 In case of process disturbance/failure of pollution control equipments, the respective units shall be shut down and shall not be operated until the control measures are functional and exceeded within the standard.
- 5.11 In case of discharge/apprehended discharge of any water/air pollutant or hazardous waste to the nearby environment due to any accident or other unforeseen activity or event, it shall be immediately intimated to the LPCC and the consentee shall make all possible efforts to mitigate/prevent/remediate to contain within the premises.
- 5.12 In case of usage of ground water, the Project proponent shall obtain NOC from Central Ground Water Authority (CGWA) within one month from the date of issue of CTE.
- 5.13 The project proponent shall comply with the instructions that the LPCC may issue from time to time regarding prevention and control of pollution under Air Act, 1981; Water Act, 1974 and Environment (protection) Act, 1986.

## **6. CONDITIONS DURING CONSTRUCTION PHASE**

- 6.1 Proper precautionary measures shall be provided during construction phase to minimize disturbance to the ecosystem of the island due to excavation, piling, transportation of materials etc.
- 6.2 The construction debris and mud discharges etc. from the construction site shall be disposed safely as per Construction and Demolition Waste Management Rules, 2016.
- 6.3 Sanitation facilities shall be provided to the construction workers.
- 6.4 Ambient air quality shall not exceed the National Ambient Air Quality Standards.
- 6.5 All operations likely to produce dust or noise shall be carried out with appropriate enclosure.
- 6.6 Solid waste generated shall be handled and processed as per the provision of the Solid Waste Management Rules 2016.

## **7. GENERAL CONDITIONS**

- 7.1 At the end of the validity period if the construction is in progress, the same shall be got renewed. If the construction is not started in the consent period, the applicant shall apply afresh for consent to establish.
- 7.2 The applicant shall comply with the instructions that the LPCC may issue from time to time regarding prevention and control of air, water, land and sound pollution.
- 7.3 The date of commissioning of the project shall be intimated at least one month in advance to the LPCC.
- 7.4 Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 shall be obtained by the occupier before commissioning the project.
- 7.5 Suitable species of trees shall be planted and maintained within and along the periphery of the premises, forming a green belt to improve the environment.
- 7.6 Arrangements for rain water harvesting shall be provided and maintained.
- 7.7 Adequate safety measures shall be provided in accordance with fire safety regulation.

7.8 Water & energy conservation measures shall be adopted. Renewable source of energy namely solar energy shall be utilized.

7.9 Project Proponent shall ensure that the incoming tourists to 'Praveg Atoll's Bangaram' pay the heritage fee prescribed as per the Notification F.No. 5/9/2008-TD dated 1<sup>st</sup> January, 2009.

7.10 This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government agencies.

8. This Consent to establish is issued upto 06/08/2027 with subject to the condition on complying the satisfactory implementation.

9. This is issued with the approval of Chairman, Lakshadweep Pollution Control Committee vide Diary No.1235 Dated 06.08.2024.

**DATE: 06 /08/2024**

  
HIMANSHU YADAV, DANICS  
MEMBER SECRETARY  
LAKSHADWEEP POLLUTION CONTROL COMMITTEE

To

M/S. Praveg Limited,  
16 Swastik Bunglows-2,  
Opp.New High Court,  
Ghatlodiya, Ahmedabad City,  
Ahmedabad, Gujarat- 380 061

Copy to:

1. Account Section of LPCC

Received Consent Fee of:-

SI No	Amount	UTR No	Bank Name
1	3,30,000/-	NEFT	

2. B.Venkateswarlu, Manager-Tender, Praveg Limited, 18<sup>th</sup> Floor, Westport, Sindhu Bhawan Road, Shilaj, Ahmedabad- 380 058 e-Mail: [venkateswarlu@praveg.com](mailto:venkateswarlu@praveg.com)
3. Guard File.

**FILE NO: F.No. Praveg/Bang/CTO/2024-LPCC**

**Date of issue: 17/01/2025**



**LAKSHADWEEP POLLUTION CONTROL COMMITTEE**

**CONSENT TO OPERATE**

ISSUED UNDER

The Water (Prevention & Control of Pollution) Act, 1974

The Air (Prevention & Control of Pollution) Act, 1981

**As per Application Dated: 25.11.2024 & 10.01.2025**

TO

M/s. Praveg Limited,  
18<sup>th</sup> Floor, West Fort,  
Opp. Montecristo Banquet, Sindhu Bhawan,  
Thaltej, Ahmedabad- 380 058

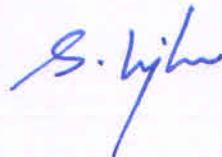
**Consent No: J25UTL00001/Resort/2025**

**Valid Up to: 16/01/2028**

## 1. GENERAL

1.1 This consent is granted subject to the powers of the Lakshadweep Pollution Control Committee under Water Act, Air Act and Environment (Protection) Act and to withdraw consent, review and make variation in or revoke all or any of the conditions as the Committee deems fit.

1	<b>VALIDITY</b>	<b>16/01/2028</b>
2	Name and Address of the establishment	M/s Praveg Limited (M/s Praveg Atoll's Bangaram), Bangaram Island, Lakshadweep- 682 553
3	Communication	M/s Praveg Limited 18 <sup>th</sup> Floor, West Fort, Opp. Montecristo Banquet, Sindhu Bhawan, Thaltej, Ahmedabad- 380 058 Phone: 7486055494 E-mail: <a href="mailto:bd@praveg.com">bd@praveg.com</a>
4	Occupier details	M/s Praveg Limited, C-102, Sagar Sangit Complex-1, Sola Gam, Behind Fun Point Club, Sola-Ahmedabad- 380 058 Phone: 9925171061 E-mail: <a href="mailto:kalpesh@praveg.com">kalpesh@praveg.com</a>
5	Local Body	Village (Dweep) Panchayat, Agatti
6	Survey No.	10A/2, 16A/2, 16A/5, 10A/3, 16A/4, 10A/4, 16A/3
7	Village	Bangaram
8	Taluk	Agatti
9	District	LAKSHADWEEP
10	Capital Investment (Rs in Lakhs)	1800 Lakhs
11	Category	ORANGE
12	Annual fee (Rs) Total Fee remitted (Rs)	3,30,000/- (For 3 years)
13	Total number of Rooms	50 Tents



## 2. CONDITIONS AS PER THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974

2.1 Source of water: At present M/s Praveg Atoll's Bangaram is utilizing the water from RO plant operated by Department of Tourism on consent/agreement with Tourism Department, UT of Lakshadweep till the operation of own RO plant.

2.1.1 Project Proponent shall complete the establishment of Reverse Osmosis Plant (sea water based) of capacity 75 KLD (1No) within 3 months. The concentrate rejects (brine) shall be diluted with sea water itself rather than the dilution with treated wastewater.

2.1.2 The diluted reject (brine) water shall be disposed of at a location 500 meters away from the shore, as recommended by the National Centre for Coastal Research (NCCR).

2.2 Water consumption: 65 KLD

2.3 Waste water generation: 60 KLD

2.4 Praveg Atoll's Bangaram has established a 60 KLD capacity Sewage Treatment Plant (STP) with MBBR Technology comprising the following units i.e., (i) Collection Tank along with Aeration Tank (2 nos.), (ii) MBBR Unit, (iii) Settling Tank, (iv) Pressure Sand Filter, (v) Activated Carbon Filter, (vi) Disinfection System, (vii) Treated Water Storage tank (2 Nos.)

2.4.1 Access to the MBBR Unit by providing ladder and pathway handrails shall be provided within a month.

2.4.2 Tertiary treatment System (ultra filtration etc.) shall be provided within three months to achieve the treated water standard as per Consent to Establish issued on 06.08.2024.

2.4.3 Oduor control measures such as adsorption techniques, chemical scrubbing and/or bio-filtration shall be adopted in the STP as mentioned in the Consent to Establish.

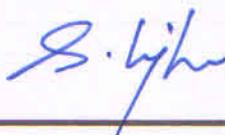
2.4.4 Sludge drying bed for the removal of sludge settled in the settling tank shall be provided within three months.

2.4.5 Time of Day (ToD) meter shall be installed in the STP.

2.4.6 Additional flushing pipeline to reuse the treated water in the toilet shall be provided within a month.

2.4.7 The samples of treated effluent shall be analyzed in the NABL Accredited Lab and the report of the same shall be submitted quarterly to LPCC.

2.4.8 The characteristics of effluent after treatment shall confirm to the following tolerance limits:



Sl. No.	Characteristics	Unit	Tolerance (Flushing/gardening/reuse)	Limit
1	pH		5.5 - 9.0	
2	BOD	mg/l	<3	
3	Total Suspended Solid (TSS)	mg/l	<20	
4	COD	mg/l	<50	
5	Total Phosphorus	mg/l	1	
6	Total Nitrogen	mg/l	<10	
7	Fecal Coliforms	MPN	Upto100	
8	Bio assay		90% survival of fish in 100% treated effluent.	

### 3. CONDITIONS AS PER THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981

- 3.1 Three (3) numbers of DG Sets having the capacity of 160 KVA each with acoustic enclosure are installed.
- 3.2 The required Stack Height for the DG Sets shall be provided to achieve the standards within one month. The stack height of the DG sets shall be 3 meter above the roof level of the nearest building i.e., KLI Submarine Cable Landing Station.
- 3.3 Additional acoustic enclosure of the DG Sets shall be provided within one month to achieve the noise level within ambient standard.
- 3.4 Dyke wall shall be provided within one month to prevent the leakage of oil into the ground from the diesel storage.
- 3.5 Adequate air pollution control measures shall be operational during the functioning of the DG sets. Additional facilities required, if any, to achieve the standards laid down by the CPCB shall also be made along with.

### 4. CONDITIONS AS PER THE ENVIRONMENT (PROTECTION) ACT, 1986

- 4.1 Disposal of garbage including kitchen waste using composting machine. Additional platform shall be provided in the mechanical composter to dry the compost. The compost generated shall be used as manure for gardening and green area.
- 4.2 STP sludge shall be dried/ dewatered and used as manure for gardening and green area.
- 4.3 Generation of plastic wastes approx. 1.5 MT/ Year. The same shall be collected, stored in separated designated area provided with mesh fencing and roof and sent to Green Recycling Waste Management Pvt. Ltd. Or Eco Friendly Solutions, Melampara P.O, Thalappalam Kottayam, Kerala- 686 578. Project Proponent shall submit the copy of agreement with the above-mentioned recyclers to LPCC within 15 days.
- 4.4 E-Waste generation is approx. 0.200 MT/ Year. This shall be collected, stored in separated designated area provided with mesh fencing and roof and sent to Eco Friendly Solutions, Melampara P.O, Thalappalam Kottayam, Kerala -

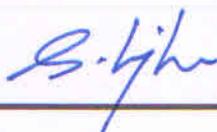
*S. L. L.*

686 578. Project Proponent shall submit the copy of agreement with the above-mentioned recyclers to LPCC within 15 days.

- 4.5 Generation of Used Oil 1800 litre/year. The same will be collected, stored in a proper area with roof and concrete platform and sent to CEE Jee Lubricants Edayar, Aluva. Project Proponent shall submit the copy of agreement with the above-mentioned recyclers to LPCC within 15 days.
- 4.6 Bio-Medical waste shall be handled, stored and disposed off as per the Bio-Medical Waste Management Rules, 2016. Project proponent shall purchase such as needle burner, autoclave and hypo solution container within a month.
- 4.7 Used Batteries shall be collected and stored separately in designated areas provided with mesh fencing, roof and shall be marked clearly. The collected material shall be handed over to authorized recyclers periodically.
- 4.8 Used lead acid batteries shall be disposed off as per the Battery Waste Management Rules, 2022.
- 4.9 Glass waste shall be collected and stored separately in designated areas provided with mesh fencing, roof and shall be marked clearly. The collected material shall be handed over to authorized recyclers periodically.
- 4.10 The unit shall have its own facility for disposal of sanitary napkins, diapers etc. by installing incinerators of sufficient capacities and having sufficient stack heights.

## 5. SPECIFIC CONDITIONS

- 5.1 This consent is granted based on the details submitted by the applicant and subject to the power of the LPCC to review and make variations in all or any of the conditions.
- 5.2 No change or alteration or expansion of the unit is to be made without the prior permission of the LPCC. Any change in the particulars furnished in the application and/or in the identity of the occupier/authorized agent is to be intimated to the Committee forthwith.
- 5.3 In case of discharge/apprehended discharge of any water/air pollutant or hazardous waste to the nearby environment due to any accident or other unforeseen act or event, it shall be immediately intimated to the LPCC and the consentee shall make all possible efforts to mitigate/prevent/remediate to contain within the premises.
- 5.4 The applicant shall comply with the instructions that the LPCC may issue from time to time regarding prevention and control air, water, land and to protect the environment.
- 5.5 For renewal of the consent, application in the prescribed form shall be submitted to the LPCC between 1 and 2 months in advance of the date of expiry of the consent.
- 5.6 Use of one time used plastic items completely banned in the islands of Lakshadweep and compliance the order in the premises of Praveg Atoll's Bangaram.



- 5.7 As per CSR activity one drinking water tap shall be set up for the public outside the premises of the RO Plant/ Praveg Atoll's Bangaram.
- 5.8 Adequate fire safety equipment shall be provided in accordance with norms of fire safety regulation.
- 5.9 Project Proponent shall ensure that the incoming tourists to Praveg Atoll's Bangaram pay the heritage fee prescribed as per the Notification F.No. 5/9/2008-TD dated 1<sup>st</sup> January 2009.
- 5.10 This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government agencies.
- 5.11 The Project Proponent shall ensure that the conditions mentioned above are complied as per the timelines failing which the Consent to Operate shall be cancelled.
6. This Consent to Operate is issued up to 16/01/2028 with subject to the condition to submit a bank guarantee from a nationalized bank of Rs.15 Lakhs to LPCC within 15 days (Valid upto 31<sup>st</sup> July 2025) from the date of issuance of this consent for compliance of above condition or otherwise this consent will be automatically cancelled from 31.01.2025.
7. This is issued with the approval of Chairman, Lakshadweep Pollution Control Committee.

**DATE: 17/01/2025**



(RAJTHILAK. S)  
MEMBER SECRETARY  
LAKSHADWEEP POLLUTION CONTROL COMMITTEE

To

M/s Praveg Limited,  
18<sup>th</sup> Floor, West Fort, Opp.  
Montecristo Banquet, Sindhu Bhawan,  
Thaltej, Ahmedabad- 380 058  
E-Mail: [bd@praveg.com](mailto:bd@praveg.com)

Copy to:

- Account Section of LPCC  
Received Consent Fee of: -

SI No	Amount	UTR No	Bank Name
1	3,30,000/-	RTGS 25.11.2024	

- Guard File.



IN-GJ72865200209258X



सत्यमेव जयते

INDIA NON JUDICIAL

ANNEXURE-V

Government of Gujarat

Certificate of Stamp Duty

Certificate No. : IN-GJ72865200209258X

Certificate Issued Date : 30-Jul-2025 12:40 PM

Account Reference : IMPACC (FI)/ gjelimp10/ VEJALPUR/ GJ-AH

Unique Doc. Reference : SUBIN-GJGJELIMP1052349301853451X

Purchased by : PRAVEG LIMITED

Description of Document : Article 32 Letter of Guarantee

Description : BANK GUARANTEE

Consideration Price (Rs.) : 0  
(Zero)

First Party : PRAVEG LIMITED

Second Party : LAKSHADWEEP POLLUTION CONTROL COMMITTEE

Stamp Duty Paid By : PRAVEG LIMITED

Stamp Duty Amount(Rs.) : 300  
(Three Hundred only)

BG No. 60438258G0400066

*Bhawna*

BHAWNA SHAMMI  
PF NO : 6479065  
SS NO : AR2623



0015973169

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using a-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

# SHCIL

## NOTICE

- The contents of this e-stamp certificate can be verified at [www.shcilestamp.com](http://www.shcilestamp.com), Stock Holding mobile application "EStamping" or at Stock Holding Branch/ Centre (the details of which are available at [www.stockholding.com](http://www.stockholding.com)).
- Any alteration to this certificate renders it invalid and would constitute a criminal offence.
- Kindly contact Stock Holding Branch / Centre in case of discrepancy.
- For information related to e-Stamping you may write to us on our email id [estamp.ahmedabad@stockholding.com](mailto:estamp.ahmedabad@stockholding.com) or visit our Branch/Centre.

સૂચના

- આ ઈ-સ્ટેમ્પ પ્રમાણપત્રની વિગતો [www.shcilestamp.com](http://www.shcilestamp.com) દ્વારા અથવા સ્ટોક હોલ્ડિંગની "ઈસ્ટેમ્પિંગ" મોબાઇલ એપ્લિકેશન અથવા સ્ટોક હોલ્ડિંગની શાખા / કેન્દ્ર (જેની વિગતો [www.stockholding.com](http://www.stockholding.com) પર ઉપલબ્ધ છે) પર જઈ ને ચકાસી શકાય છે.
- આ પ્રમાણપત્રમાં કરેલ કોઈપણ ફેરફાર અમાન્ય છે અને તે ફોજદારી ગુનો બને છે.
- આ ઈ-સ્ટેમ્પ પ્રમાણપત્રમાં કોઈપણ વિસંગતતા જણાય તો સ્ટોક હોલ્ડિંગની શાખા / કેન્દ્ર પર સંપર્ક કરવો.
- ઈ-સ્ટેમ્પિંગ સંબંધિત જાણકારી માટે અમને [estamp.ahmedabad@stockholding.com](mailto:estamp.ahmedabad@stockholding.com) પર ઈ-મેઇલ કરવો અથવા અમારી શાખા / કેન્દ્ર ની મુલાકાત લેવી.



BG REF NO 6043825BG0Y00066  
AMENDMENT DATE 31 07 2025

WE HERE BY AMEND THE SAID BANK GUARANTEE AS FOLLOWS

1. NEW EXPIRY DATE 31-01-2026 INSTEAD OF EXISTING
2. NEW CLAIM EXPIRY DATE 31-01-2026 INSTEAD OF EXISTING

NOT WITH STANDING ANYTHING TO THE CONTRARY CONTAINED HERE IN

- A) OUR LIABILITY UNDER THIS GUARANTEE SHALL NOT EXCEED 1500000.00 (RUPEES FIFTY LAKHS ONLY)
- B) THIS BANK GUARANTEE SHALL BE VALID UPTO 31-01-2026
- C) WE ARE LIABLE TO PAY THE GUARANTEE AMOUNT ONLY AND ONLY IF WE RECEIVE FROM YOU A WRITTEN DEMAND ON OR BEFORE 31-01-2026

ALL OTHER TERMS AND CONDITIONS OF THE ORIGINAL BANK GUARANTEE REMAIN UNCHANGED. THIS AMENDMENT SHALL BE DEEMED AN INTEGRAL PART OF THE ORIGINAL BANK GUARANTEE AND SHOULD BE READ TOGETHER

ORIGINAL

*Bhawna*  
BHAWNA SHAMMI  
PF NO. : 6479065  
SS NO. : AB2623



6043825BG0Y00066  
2025-01-28